

Memorandum from the National Campaign Committee, C. I. T. U. for enhancing D. A. rate

1398. SHRI SUNIL BASU RAY: Will the PRIME MINISTER be pleased to state:

(a) whether Government have received any memorandum from the National Campaign Committee of C/TU and from other organisations for enhancing the DA rate; and

(b) if so, what are the details of the memorandum and Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND THE MINISTER OF STATE IN THE MINISTRY OF PROGRAMME IMPLEMENTATION (SHRI BHARNEY GOBARDHAN): (a) and (b) Representations have been received from various Trade Unions representing against Government's decision on the Industrial Dearness Allowance formula and also seeking a meeting with the Ministers of Finance and Labour. A meeting of the Finance Minister and the Labour Minister with the Trade Union Leaders has taken place on 21st May, 1960

Demand for Changing Recruitment Rules for the Principal in K. V. S.

1399. DR. BAPUKALDATE:

SHRI ASHOK NATH VERMA:

Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that All India Kendriya Vidyalaya Teachers Association has demanded changes in Recruitment Rules for the post of the Principal of Kendriya Vidyalayas;

(b) if so, what are the details thereof; and

(c) the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI CHIMANBHAI MEHTA): (a) Yes, Sir.

(b) The demands mainly are:

(i) Increase in internal promotion quota of 33. 1/3 per cent to 75 per cent;

(ii) Change in the basis of determining *inter-se* merit for promotion; and

(iii) An open competitive examination/interview for selection for direct recruitment.

(c) The present promotion quota of 33. 1/3 percent is considered adequate. Further dilution of recruitment quota may adversely affect quality of teaching. In any case, in-service candidates are also eligible for direct recruitment. As regards promotion on seniority-cum-merit the Kendriya Vidyalaya Sangathan follows Government of India Rule, in this regard and no change is considered necessary. The existing procedure of selection for direct recruitment of Principals is also considered satisfactory.

Resentment among the Principals of Kendriya Vidyalayas..

1400. KUMARI SAYEEDA KHATUN:

Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that quite a good number of Principals of Kendriya Vidyalayas have gone to court for redressal of their grievances;

(b) if so, what is the number of such Principals;

(c) whether resentment among the Principals affecting adversely the education of the up-coming generation, and

(d) what remedial measures have so far been taken by the Kendriya Vidyalaya Sangathan?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI CHIMANBHAI MEHTA): (a) and (b) Out of 577 Principals as on 1-2. 90, nine Principals have gone to the courts for redressal of their grievances. Predominantly their grievances are about transfer, seniority, and orders of suspension etc.